

[Shri H. N. Mukerjee]

done about which we are not to be taken into confidence. This is a very undesirable state of affairs. The Prime Minister is very keen on informing us about this matter, and I am very happy about it. He said that it is immaterial whether it was within the ambit of the West Bengal Government or the Central Government, but let us find out with more expedition as to what has happened.

**Shri Jawaharlal Nehru:** We admit that it must be done with full speed and full competence and even if the West Bengal Government is holding an enquiry the Central Government should also do it.

**Mr. Speaker:** Even though it will take some time, I hope the hon. Minister will make a statement before the end of this week.

**Shri Jawaharlal Nehru:** It is not a question of time. It should be done as soon as possible. An enquiry is being made, and as soon as it is completed, it should be made available.

12.22 hrs.

STATEMENT RE: CHINGHAI-TIBET  
 HIGHWAY

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** On the 27th of November, the hon. Member, Shri Goray, tabled an adjournment motion in the House, based on the newspaper report about the Chinghai-Tibet highway. In that newspaper report, it was suggested that this was across Indian territory. I stated in the House that, according to my information, this did not pass through Indian territory, that it was an entirely different route and had

nothing to do with the other route which might be in the people's minds, which goes across the Aksai-Chin area. In fact, the Chinghai-Tibet highway goes through the north east of Tibet. We have enquired about this matter further, and what I have stated in this House has been confirmed. The Chinghai highway is nowhere near Indian territory.

12.24 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON  
 ASSURANCES

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:

- (i) Supplementary Statement No. II—Eighth Session, 1959. (See Appendix II, annexure No. 38.)
- (ii) Supplementary Statement No. IX—Seventh Session, 1959. (See Appendix II, annexure No. 39.)
- (iii) Supplementary Statement No. XV—Fifth Session, 1958. (See Appendix II, annexure No. 40.)

AMENDMENTS TO INDIAN POLICE SERVICE  
 (PAY) RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table under sub-section